

taken. Besides, irregularities involving non-compliance of certain provisions of the Companies Act including improper maintenance of statutory records were also taken up with the companies for necessary corrective action. Wherever justified, prosecutions were also launched on the basis of the findings in the Inspection reports.

2. In view of the large number of companies involved in the question, the listing of names of all the companies, the irregularities noticed in each case and the action taken thereon would be time-consuming and entail enormous volume of clerical work whose results may perhaps not be commensurate with the time, effort and expenditure involved in the drill. However, if information about any specific company is required, the same will be got compiled and made available.

Expenditure on Maintenance of Security Guards at Residence of Senior Executives of Public Limited Companies

3726-A. SHRI SANAT KUMAR MANDAL : Will the Minister of LAW, JUSTICE AND COMPANY AFFIARS be pleased to refer to the reply given to Unstarred Question No. 3265 on 18th March, 1983 regarding expenditure on maintenance of security guards at residence of Senior executives of public limited companies and state :

(a) whether he is aware that some Companies have hired the services of private Security Organisation and the former lump up the entire expenditure including those on Security Guards provided at the residences of the Directors/Executives instead of including it as 'perks';

(b) whether there is any scale for posting such guards/darbans/chowkidars at the residences of such privileged people and whether some of them have got a retinue of servants under the garb of security guards; and

(c) if so, what action he proposes to take to stop such malpractices at the cost of the share-holders and financial institutions, the major fund givers?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI GHULAM NABI AZAD) : (a) to (c) No specific instances of companies hiring the services of private security organisations and providing them at the residences of Directors/Executives have come to the notice of the Central Government. The remuneration, which includes perquisites, of Directors/Executives is regulated in accordance with the relevant provisions of the Companies Act, 1956 and the Guidelines issued by the Government from time to time. The existing Guidelines do not provide for posting of security guards/durbans/chowkidars at the residence of Directors/Executives.

12.00 hrs.

RESTRAINT AND LET OFF OF MEMBER

MR. SPEAKER : I have to inform the House that the following wireless message dated 14 August, 1983, from the Commissioner of Police, Ahmedabad City, addressed to me has been received on 15 August, 1983 :-

"Shri Maganbhai Barot, M.P., along with 20 restrained by police at 20.10 hours today on 14-8-1983 near Advance Cinema, Laldarwaja, under Section 68, Bombay Police Act when they attempted to take out 'Torchlight Procession' in contravention of prohibitory orders issued by Commissioner of Police, Ahmedabad City to protest against alleged corruption and increasing prices of essential commodities. He was removed to Karanj Police Station and was allowed to go at 21.25 hours under Section 69, Bombay Police Act when the occasion was over."